IN THE NATIONAL COMPANY LAW TRIBUNAL COURT NO. IV, NEW DELHI

Item No. 1

CA No. 32/2019 (IB)-201/PB/2018

Under Section: 9 of IBC Code, 2016.

In the matter of:

Vinod Kumar**Applicant**

Vs.

Noesis Industries Ltd.**Respondent**

Order delivered on 04.02.2019

CORAM

R. VARADHARAJAN, HON'BLE MEMBER (J)

For the RP : Mr. Neeraj Kumar Gupta, Adv.

For the Respondent : Mr. Deepak Gupta, Director

ORDER

This application being CA No. 32/2019, C-IV which has been filed, this application moved by Resolution Professional of the Corporate Debtor seeking for the cooperation of the Directors of the company/Corporate Debtor whole powers stands suspended by virtue of CIRP process. Learned counsel for the RP also points out that the information which has been sought is annexed as Annexure-'D' as well as documents which has been sought have been given as Annexure-'E'. Upon a detailed perusal it is seen that notice of this application had been issued to seven persons as given in Page

No. 18 and one Mr. Deepak Gupta has put in his appearance and represents that cooperation is given to RP by providing certain details and in relation to other details the same are being provided as sought for by learned RP and which will be provided, it sometime is given. Let the cooperation of all be duly extended to the RP in relation to the same and the information sought for by RP and as detailed is Annexure-'E' as well as Annexure 'F' in 10 days time by the Director who has put in appearance being Mr. Deepak Gupta as well as other persons who have been listed in the Notice annexed along with this application as given in the service affidavit at Page No. 15 & Page No. 18 of the file. CA No. 32/2019, C-IV is disposed of in terms of the above order

In case of non-cooperation the RP is given liberty to move suitable application for non-compliance of the above order.

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Mukesh